

I	II	III	IV	V	VI
<b>1988</b>					
1	RC-9(S)/88/SIU-I	RC-9(S)/88/SIU-I	—	RC-9(S)/88/SIU-I	The case is pending trial
<b>1989</b>					
1	RC-7(S)/89/SIU-III	—	—	—	Case was closed
2	RC 4(S)/89-SCB/Bombay	—	—	—	The case was closed for want of sufficient evidence
<b>1990</b>					
NIL					
<b>1991</b>					
1	RC-4(S)/91/SIU-II	RC-4(S)/91/SIU-II	*	RC-4(S)/91/SIU-II	The case is pending trial
2	RC-13(A)/91-DAD	—	—	—	Regular Departmental Action (RDA) for major penalty has been recommended against accused persons RDA is pending

### **Forging Visas**

875. DR. LAXMINARAYAN PANDEY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a racket in forging papers for visas has been unearthed in New Delhi during March, 1998;

(b) if so, the details thereof;

(c) the modus operandi of the culprits; and

(d) the action taken or proposed to be taken against them?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (d) Yes, Sir. On a complaint received by Delhi Police, three persons were arrested for their allegedly having forged visas in favour of the complainant and one of his acquaintances. Delhi Police have accordingly registered a case of cheating and forgery against the accused persons. The investigations conducted have revealed that the accused used to get printed visa stickers from Chennai which were then pasted on the passports.

### **Indian Sugar Mills Association**

876. SHRI SANDIPAN THORAT : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state :

(a) whether Indian Sugar Mills Association have sought that Mahajan Committees' recommendation to decontrol of sugar prices should be accompanied with

imposition of 20% custom duty and 20% countervailing duty on import of sugar;

(b) if so, the details of Memorandum received by the Government in this regard; and

(c) the reaction of the Government thereto particularly 0% duty on imported sugar as compared to other countries?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) and (b) No Sir. However, in a joint representation dated 24.4.98 from Indian Sugar Mills Association (ISMA) and National Federation of Cooperative Sugar Factories Ltd. (NFCSF), a request has been made for imposition of 10% Custom Duty and 10% Countervailing duty.

(c) With effect from 28.4.98. Government has imposed a Basic Custom Duty of 5% and a countervailing duty of Rs. 850/- per tonne on sugar imports.

### **Autonomous State Demand Committee**

877. DR. JAYANTA RONGPI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether any memorandum was submitted by Autonomous State Demand Committee (ASDC) and Karbi Students Association (KSA) to the Prime Minister during his recent visit to Assam;

(b) if so, the details of such memorandum; and